

Venus Garments (India) Limited

Date of Commencement of CIRP

24-Nov-22

List of Creditors as on

21-Jan-23

Annexure 8

List of operational creditors (Other than Workmen and Employees and Government Dues)														
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Vardhman Yarns and Threads Limited	06/12/2022	27,93,039.00	9,55,952.00	Operational Creditor- Others	No	No	No	0%	-	-	-	18,37,087.00	Refer Note 1, 2 and 3
2	Vardhman Textiles Limited	08/12/2022	1,45,168.00	1,45,168.00	Operational Creditor- Others	No	No	No	0%	-	-	-	-	Refer Note 1
3	SBICAP Trustee Company Limited	12/12/2022	1,60,938.00	1,60,904.00	Operational Creditor- Others	No	No	No	0%	-	-	34.00	-	Refer Note 1 and 4
Total			30,99,145.00	12,62,024.00		-	-	-	-	-	-	34.00	18,37,087.00	

Note 1 : All the above claims have been verified to the extent of admitted amount. Admitted amounts are based upon verification of proof of claim provided by the Claimant(s) as no records have been provided by Venus Garments (India) Limited.

Note 2 : As no conclusive evidence qua interest claimed by the Claimant has been provided by Corporate Debtor/Claimant(s), therefore, the same is under verification and shall be admitted on receipt of proper evidence(s).

Note 3: Invoices (14 nos) amounting to Rs. 2,91,497/- are not supported/evidenced by proper receipt of goods by Corporate Debtor at its factory gate and receipt of the same has also not been confirmed by the Corporate Debtor. Moreover, no conclusive evidence qua interest amount of Rs. 15,45,590/- claimed by the Claimant has been provided by Corporate Debtor/ Claimant(s), therefore, the said amounts are under verification and shall be admitted on receipt of proper evidence(s).

Note 4: The Interest calculation has been done by claimaint for 2177 days instead of 2176 days.